

ITEM NO.58

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 1132/2016
TARGHIV AHMAD @ MOHAMMAD TALHA Petitioner(s)

VERSUS

MANJAR ABBAS & ORS. Respondent(s)

Date : 16/09/2016 This petition was called on for hearing today.

For Petitioner(s) Mr. Tanmaya Agarwal,Adv.

Mr. Nikhil Sharma,Adv.

Mr. Sanjay Kumar Singh,Adv.

For Respondent(s)

Ms. Asha Gopalan Nair,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Fresh steps for the service of notice by usual mode to the respondent Nos. 2 to 6 shall be taken by the learned counsel for the petitioner within a period of four weeks. Dasti in addition is permitted to be served to the respondent Nos. 2 and 3 through the Trial Court the particulars of which shall be furnished by the learned counsel for the petitioner within the period prescribed above and on the respondent Nos. 4 to 6 through the Ld. Standing Counsel representing the State of U.P.
List again on 27.10. 2016.

(M V RAMESH)
Registrar

MG